

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 311/MP/2014

Sub: Petition under section 79 (1) (c) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and appropriate provisions of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Open Access in inter-State Transmission and related matters) Regulations, 2009; Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and losses) Regulations, 2010; Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014; Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State transmission Scheme to central transmission utility) regulations, 2010 and in the matter of signing of LTA for transmission system for immediate evacuation of power from Darlipalli TPS and grant of regulatory approval for execution of transmission system.

Petitioner : Power Grid Corporation of India Limited

Respondents : NTPC Limited and others

Petition No. 69/MP/2015

Sub: Petition under section 38 (2) of the Electricity Act, 2003 read with section 79 (1) (c) and (k) of the Act, along with- (i) Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010; (ii) Regulation 111 and 114 of the CERC (Conduct of Business) Regulations, 1999; (iii) CERC (Grant of Connectivity, LTA, MTOA in IST and related matters) Regulations, 2009; (iv) CERC (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010 and for directions for signing of long term access agreement for transmission system for evacuation of power from NKSTPP and Grant of Regulatory Approval for execution of the associated transmission system.

Petitioner : Power Grid Corporation of India Limited

Respondents : NTPC Limited and others

Date of hearing : 5.5.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Parties present : Ms. Suparna Srivastava, Advocate, PGCIL
Shri A.M. Pavgi, PGCIL
Ms. Jyoti Prasad, PGCIL
Shri M. G. Ramachandran, Advocate, NTPC
Ms. Poorva Saigal, Advocate, NTPC
Ms. Ranjitha Ramachandran Advocate, NTPC

Record of Proceedings

Learned counsel for the petitioners, PGCIL submitted that beneficiaries are gradually coming forward to sign the Long Term Access agreement for sale and purchase of power from North Karanpura STPP. She further submitted that the Bihar State Electricity Board has already signed the Power Purchase Agreement with NTPC Limited for sale and purchase of power from NKSTPP. Learned counsel further sought time to complete the process.

2. The Commission directed the petitioner to submit the following information on affidavit, by 25.5.2015.

- (i) List of beneficiaries with whom PPA has been signed and a copy of the PPA; and
- (ii) Status of the projects.

3. The petitions shall be listed for hearing on 2.6.2015.

By order of the Commission
Sd/-
(T. Rout)
Chief (Law)